



* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 417/2022

RAGHBIR SINGH CHHABRA

.....Plaintiff

Through: Mr. Keshav Sehgal, Mr. Harkirat

Singh, Mr. Kashish Bajaj, Mr. Shubham Agarwal & Mr. Shivam

Gaur, Advs.

versus

MVM DEVELOPERS PRIVATE LIMITED & ORS.

....Defendant

Through: Ms. Anukriti, Adv. for D-1 to 3.

Mr. Sameer Vashisht, ASC (Civil)

for GNCTD/D-4 (E-mail ID:

sameer.vashistasc@gmail.com &

Mob. no.9870111585)

Mr. Siddharth Khandwal, Adv. for

D-5 & 6 (through VC).

None for D-7.

CORAM:

JOINT REGISTRAR (JUDICIAL) SH. DEVENDER KUMAR GARG (DHJS)

> ORDER 01.12.2022

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<u>I.A. No. 11305/2022 (u/O VII Rule 11 CPC of defendant no.5)</u>

1. It is submitted that the captioned IA is coming up for hearing before the Hon'ble Court on 07.12.2022.

I.A. No. 20153/2022 (u/S 5 of Limitation Act r/w Section 151 of CPC for condonation of delay in filing written statement on behalf of defendants no.1 to 3)

1. Ld. Counsel for plaintiff submits that he accepts notice of the captioned IA. He further submits that he has not received copy of the captioned IA.



- 2. Ld. Counsel for defermine no.1 to 3 submits that she has already supplied the same to the plaintiff, however, without going into any controversy, she will again supply the same to Ld. Counsel for plaintiff within 03 days from today. Let the same be supplied accordingly.
- 3. After receiving copy of the reply, the plaintiff may file reply to the captioned IA within four weeks with advance copy to the opposite party, who may file rejoinder within two weeks thereafter.
- 4. Re-notify the captioned IA for completion of pleadings and further proceedings on **20**th **March**, **2023**.

<u>CS(COMM) 417/2022& I.A. No.9428/2022 (u/O XXXIX</u> Rules 1 & 2 of CPC)

- 1. As per office noting, reply filed vide diary no.1536838 dated 10.09.2022 was returned under objection. Let needful in this regard be done.
- 2. In view of the service report, the defendant no.4 has been served through Jail Superintendent, Tihar Jail and acknowledgement with regard to the same has been received from Jail Superintendent, Tihar Jail.
- 3. The defendant no.4 may file written statement and affidavit of admission/denial of documents as per law with advance copy to the opposite party, who may file replication and affidavit of admission/denial thereafter as per law.
- 4. Office noting further reveals that vakalatnama was filed on behalf of the defendants no.1 to 3 on 08.11.2022.
- 5. Office noting further indicates that written statement filed on behalf of defendants no.1 to 3 vide diary no.1857927 dated 08.11.2022 was returned under objection. Let





- 6. Written statement filed on behalf of defendant no.5 vide diary no.1114660 dated 07.07.2022 has yet not come on record. Let needful in this regard be done.
- 7. Ld. Counsel for defendants no.5 and 6 already submitted that defendant no.6 did not want to file any written statement as he has no right, title or interest in the suit property.
- 8. Let the pleadings be completed as per law.
- 9. There is no appearance on behalf of the defendant no.4. Hence, in the interest of justice, copy of this order be sent to defendant no.4 through concerned Jail Superintendent for compliance of directions by defendant no.4.
- 10.Re-notify the matter for completion of pleadings and further proceedings on **20**th **March**, **2023**.

DEVENDER KUMAR GARG (DHJS) JOINT REGISTRAR (JUDICIAL)

DECEMBER 1, 2022/v

Click here to check corrigendum, if any